

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:32  
ANSWERED ON:01.08.2011  
AMENDMENT OF APPRENTICES ACT  
Singh Shri Rakesh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to amend the Apprentices Act, 1961 meant for trained trade apprentices;
- (b) if so, the details thereof;
- (c) whether the Government proposes to provide any benefit to those trade apprentices who have got no jobs and have crossed the upper age limit for jobs; and
- (d) if so, details thereof and if not the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): Yes, Madam. The Government is considering to amend the Apprentices Act, 1961 to give preference in the employment to those apprentices who have been trained by a particular industry when job opportunities open up in that particular industry or firm.

(c) & (d): There is no such proposal. However, instructions were issued in the year 1996 in the wake of Supreme Court judgement in U.P. State Road Transport Corporation & ANR versus U.P. Parivahan Nigam Shishukshu Berojgar Sangh and others (AIR 1995 SC 1115) which state that if age bar would come in the way of a trainee, the same would be relaxed to the extent of the period for which the apprentice had undergone training.